

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 191/2001

(3)

New Delhi this the 25th day of January, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

B.L.Jangira S/O Harnand Ram,
Working as Director (Finance),
I.C.A.R. (HQ),
New Delhi-110001. ... Applicant

(By Shri M.K.Gupta, Advocate)

-versus-

1. Indian Council of Agricultural Research,
through its Secretary,
Krishi Bhawan,
Dr. Rajendra Prasad Road,
New Delhi-110001.
2. Shri ~~R.S.~~ Prasad,
Financial Adviser,
Dept. of Agricultural Research &
Education, Krishi Bhawan,
Dr. Rajendra Prasad Road,
New Delhi-110001.
3. Dr. R.S.Paroda,
Director General,
Indian Council of Agricultural Research,
Krishi Bhawan,
Dr. Rajendra Prasad Road,
New Delhi-110001. ... Respondents

(By Shri M.N.Krishnamani, Sr. Advocate with Shri
V.K.Rao, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Shri Krishnamani, the learned Senior Advocate with Shri V.K.Rao, appearing on behalf of respondent I.C.A.R., makes a statement that the services of the applicant will not be coterminous with the Project where he has been transferred. Aforesaid statement is taken on record and is accepted. We do not find that the impugned order of transfer has been issued mala

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fide and in order to wreak vengeance against the applicant, as is contended. Hence, no interference is called for.

2. Present O.A., in the circumstances, is summarily rejected.

S.A.T.Rizvi

(S.A.T.Rizvi)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

/as/